

(b) Project proposals for 18905.75 km. road length have been cleared for implementation under PMGSY through 5 Central Agencies in Bihar. 5247.79 km. road length have been completed by these agencies upto 31.10.2009.

(c) Rural Road projects under PMGSY are also being implemented by the State Government through their own agencies in Bihar.

(d) Project proposals for 18696.17 km. road length have been cleared by the Ministry of Rural Development for implementation through the agencies of the State Government under PMGSY in Bihar.

Accountability for implementation of NREGA schemes

1351. SHRI JESUDASU SEELAM: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether State Governments have urged the Centre to extend National Rural Employment Guarantee Act (NREGA) limit to 200 days as drought relief measure;

(b) if so, whether Union Government is considering to change this scheme as Rural Employment Guarantee Act;

(c) if so, whether some of States have pointed out that this act must lay down clearly authorities who are accountable;

(d) if so, whether in the past there has been number of objections raised in regard to misuse of scheme; and

(e) if so, whether any final decision has been taken for laying down norms and authorities who will be accountable in implementing scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry received proposals from Chief Minister of Rajasthan and Chief Minister of Tamil Nadu for enhancement of the number of days of guaranteed wage employment under NREGA from 100 to 200 days in drought affected areas.

(b) Government of India has decided to insert the words "Mahatama Gandhi" before National Rural Employment Guarantee Act to be renamed as "The Mahatama Gandhi National Rural Employment Guarantee Act, 2005".

(c) to (e) Objections received in the Ministry are referred to the concerned State Government for taking appropriate action in accordance with the provisions of the Act. For investigation into matters of serious nature, National Level Monitors (NLNs) are deputed by the Ministry to the concerned district/State for investigation and their reports are shared with the concerned State Government for taking corrective measures. The authorities which are accountable for implementation of NREG Act have been clearly stipulated in the Act.